

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 300/GT/2014

Subject : Approval for revision of tariff for truing up of National Capital Thermal Power Station Stage-II (2x490 MW) from 31.1.2010 to 31.3.2014

Petition No. 324/GT/2014

Subject : Approval for determination of tariff for National Capital Thermal Power Station Stage-II (2x490 MW) from 31.3.2014 to 31.3.2019.

Date of Hearing : 20.5.2016

Coram : Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : National Thermal Power Corporation Limited (NTPC)

Respondents : Uttar Pradesh Power Corporation Ltd. and 3 others

Parties present : Shri Bhupinder Kumar, NTPC
Shri T. Vinodh Kumar, NTPC
Shri Rajeev Choudhary, NTPC
Shri S.P Kerawani, NTPC
Shri A.Basu Roy, NTPC
Shri Ajay Dua, NTPC
Shri Manish Garg, UPPCL
Shri R.B Sharma, Advocate, BRPL
Shri Varun Shankar, Advocate, TPPDL
Shri Sanjay Srivastav, BRPL

Record of Proceedings

The representative of the petitioner submitted that:-

- a) The Petition No. 300/GT/2014 has been filed for revision of tariff for truing up of National Capital Thermal Power Station Stage-II (2x490 MW) from 31.1.2010 to 31.0.2014 for the 2010-14 tariff period.
- b) The Petition No. 324/GT/2014 has been filed for determination of tariff of National Capital Thermal Power Station Stage-II (2x490 MW) from 31.3.2014 to 31.3.2019 for the 2014-19 tariff period.

2. During the hearing, the representative for the petitioner made detailed submissions in the above matters and prayed that tariff of the generating stations for



the period 2010-14 may be revised after truing-up and the tariff for the period 2014-19 may be determined as claimed in the petition.

3. The learned counsel for the respondent, GRIDCO prayed for grant of time to file its reply and accordingly reschedule the hearing in the above cases.

4. The Commission directed the petitioner to file the following additional information on affidavit, by 13.6.2016, with advance copy to the respondents:-

a. Petition No. 300/GT/ 2014

- Justification for freehold land as per directions contained in order dated 4.12.2015 in Petition No. 17/GT/2013.
- An undertaking to the effect that the actual equity infused for the additional capitalisation in 2009-14 tariff period is not less than 30%.
- The details of spares de-capitalised in 2009-10 and the reason for such de-capitalisation. The rate of depreciation considered by it towards such spares.

b. Petition No. 324/GT/2014:

- The basis for claiming water charges for the 2015-19 tariff period.
- GCV of domestic coal as received for the month of April to June 2014

5. The Commission after hearing the parties directed the respondents to file its reply by 22.6.2016 and petitioner to file its rejoinder by 5.7.2016. The Commission also directed to list the matter on 11.7.2016.

By order of the Commission

sd/-
V. Sreenivas
Dy. Chief (Law)

